

IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD
COURT - 2

ITEM No 4
IA/449(AHM)2021
in
CP(IB)/299(AHM)2018

Order under Section 7 IBC

IN THE MATTER OF:

Reliance Commercial Finance Ltd
V/s
V S Texmills Pvt Ltd

.....Applicant

.....Respondent

Order delivered on ..06/07/2021

Coram:

Madan B. Gosavi, Hon'ble Member(J)
Chockalingam Thirunavukkarasu, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Urvesh K. Gor, Advocate
For the Respondent : Mr. Kiran Shah, FCA.


ORDER

IA 449 of 2021 is filed by one of the Financial Creditors of the Corporate Debtor for passing liquidation order. In fact, plan has been approved. If plan could not be implemented or there is breach of plan there has to be application under Section 33 (4) of the code before passing further order of liquidation.

FCA, Mr. Kiran Shah seeks time to file reply. It is to be filed within one week, by serving copy to other side.

Matter stands adjourned to 16.08.2021


(CHOCKALINGAM THIRUNAVUKKARASU)
MEMBER (TECHNICAL)


(MADAN B GOSAVI)
MEMBER (JUDICIAL)